

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 363 of 2019

IN THE MATTER OF:

Jitendra Virwani

....Appellant

Vs.

MRO Tek Reality Ltd. & Ors.

....Respondents

Present:

For Appellant: Dr. U.K Chaudhary, Sr. Advocate with Ms. Deepti Bhardwaj and Mr. Dhruv Gupta, Advocates

**For Respondents: Mr. Shashikant Yadav for SFIO
Mr. Ashok Bannidinni for R- 2 to 10, 17 & 19**

ORDER

16.01.2020: It is represented on behalf of the 1st Respondent that Reply was already filed. Further, it is informed that the Respondent Nos. 11,13,15 will adopt the Reply of 1st Respondent. Hence, the Learned Counsel for the Respondent No. 11 to 15 is to file a 'Memo' in this regard by 20.01.2020.

The Learned Counsel for the Respondent Nos. 2 to 6, 8 to 10 and 17 to 19 are directed to file Reply Affidavit by two weeks from today. If any, Rejoinder is to be filed by the Appellant, the same is to be filed within one week thereafter.

Registry is directed to list the matter on **18th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn